

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins) Nos. 1094 & 1140 of 2019

IN THE MATTER OF:

M/s BCIL Yelahanka Projects LLP. ...Appellant

Versus

Mr. Amit Chandrakant Shah & Ors. ...Respondents

Present:-

For Appellant: Mr. Gautam Singh, Advocate.

**For Respondent: Mr. Chaitra Bhat, Advocate for R-1
Mr. Amit Agarwal & Mr. Rahul Kukreja,
Advocates for R-2 to R-4.
Mr. Om Prakash, Advocate for R-3
Ms. Garima Jain, Advocate for R-5.**

ORDER
(Virtual Mode)

16.07.2020 Learned counsel for the Appellant submits that the service is effected on Respondent No. 3. The Learned counsel for Respondent Nos. 3 and 5 seeks one week time to file Reply-Affidavit. They are directed to file Reply Affidavit positively within one week and supply advance copy to the learned counsel for the Appellant.

Rejoinder, if any, may be filed within three days thereafter.

Let the matter be fixed on **31st July, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)

R.N./ nn.